

(15)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH:
AT HYDERABAD

O.A. No. 739 of 1997

Date of Decision:
4th November, 1997

BETWEEN:

D. Hari .. Applicant

AND

1. Sub Area Commander,
Artillery Centre,
Station Headquarters
Secunderabad-500 010
2. Adjutant General,
SD -6B, Army Headquarters,
New Delhi.
3. Adjutant General,
Org 4 (civ) Army Headquarters
4. The Director General of
Artillery (Arty 3),
General Staff Branch,
D H Q PO, New Delhi-110 011 .. Respondents.

Counsel for the applicant: Mr. B.G. Ravindra Reddy

Counsel for the Respondents: Mr. V. Vinod Kumar

CORAM:

THE HON'BLE SRI H. RAJENDRA PRASAD: MEMBER (ADMN.)

ORDER

(Per Hon'ble Sri H. Rajendra Prasad: Member (Admn.))

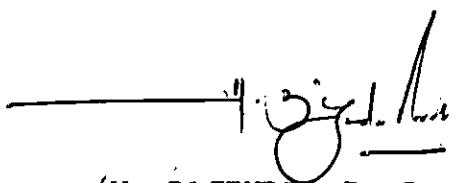
Heard Sri. B.G. Ravindra Reddy for the applicant and Sri V. Vinod Kumar for the Respondents.

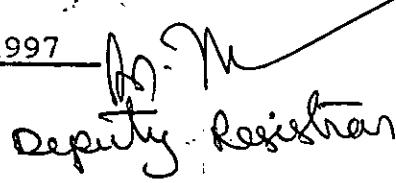
The applicant is the son of a former safaiwala who passed away in 1995. There are no known liabilities for the family to discharge any more; the applicant is the sole surviving member of the deceased employee's household. It is submitted by him that almost the entire amount sanctioned by way of terminal benefits due to his late father was spent on discharging some loan obligations left behind by his father, and that he is in distress and utter indigence, having been unable to secure any means of living.

D/H ..2

In view of the circumstances stated by the applicant respondents may like to reconsider their decision after ascertaining, if necessary, the actual state of penury or otherwise, of the applicant and convey their decision to him finally within a reasonable time.

Thus the O.A. is disposed of.


(H. RAJENDRA PRASAD)
MEMBER (ADMN.)

Date: 4th November, 1997 
Deputy Registrar

KSM

O.A. 739/97.

To

1. The Sub Area Commander,
Artillery Centre,
Station Headquarters, Secunderabad-010.
2. The Adjutant General,
SD-6B, Army Headquarters, New Delhi.
3. The Adjutant General Org.4(civ) Army Headquarters,
DHQPO, New Delhi.
4. The Director General of Artillery(Arty.3)
General Staff Branch, DHQPO PO, New Delhi.
5. One copy to Mr.B.G.Ravinder Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.V.Vinod Kumar, Addl.CGSC. CAT.Hyd.
7. One copy to HHRP.M.(A) CAT.Hyd.
8. One copy to D.R.(A) CAT.Hyd.
9. One spare copy.

pvm

6/11/97
I Court.

TYPED BY:

CHECKED BY:

COMPARED BY:

APPROVED BY:

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE.
VICE-CHAIRMAN

And

THE HON'BLE MR. H. RAJENDRA PRASAD :M(A)

DATED:- 6/11/97

ORDER/JUDGMENT

M.A. /RA. /C-A. No. .

in

O.A. No.

739/97

T.A. No.

(W.P.)

Admitted and Interim directions issued.

Allowed

Disposed of with Directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected

No order as to costs.

केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
DESPATCH

17 NOV 1997

हैदराबाद न्यायपीठ
HYDERABAD BENCH